

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B': NEW DELHI**

**BEFORE SHRIS.RIFAUR RAHMAN, ACCOUNTANT MEMBER
and
SHRI VIMAL KUMAR, JUDICIAL MEMBER**

**ITA No.5875/DEL/2024
(Assessment Year: 2015-16)**

**ITA No.5876/DEL/2024
(Assessment Year: 2016-17)**

DB (International) Stock Brokers Ltd.,
402, 4th Floor, New Delhi House,
27, Barakhamba Road, Connaught Place,
New Delhi – 110 001.

vs. DCIT, Central Circle 18,
Delhi.

(PAN : AAACD0852G)

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : Shri Pranav Yadav, Advocate
REVENUE BY : Shri Rajesh Kumar Dhanesta, Sr. DR

Date of Hearing : 18.08.2025

Date of Order : 18.08.2025

ORDER

PER S.RIFAUR RAHMAN, ACCOUNTANT MEMBER :

1. These appeals are filed by the assessee against the order of ld. Commissioner of Income-tax (Appeals)-27, New Delhi [hereinafter referred to as 'ld. CIT (A)] dated 23.11.2024 for Assessment Years 2015-16 & 2016-17.
2. The Ld. AR for the assessee has submitted that since the assessee has settled the issue under Vivad Se Vishwas Scheme, 2024 (in short 'VSVS'), hence, the Assessee wishes to withdraw the present appeals. In this behalf, the Ld. AR for

the assessee submitted that requisite Forms have been received from the Department accepting the declaration filed by the assessee and Form 4 is placed on record. Ld. DR did not controvert the aforesaid proposition. In view of the aforesaid, appeals of the Assessee are dismissed as withdrawn.

3. Liberty is granted to the Assessee to revive appeals in the event application filed by the assessee under VSVS fails to mature. It is further made clear that if the assessee seeks to restore the appeals in the event assessee's declaration made under VSVS is not accepted, the Registry shall not insist for filing of application for condonation of delay, if the Miscellaneous Application for recalling the order is filed beyond time on account of delay in communication of outcome under VSVS. [Revenue. M/s. Nannusamy Mohan (HUF) vs. ACIT in T.C.A. No.372 of 2020 decided on 16.10.2020 by Hon'ble Madras High Court.]
4. In the result, appeals of the assessee are dismissed in the terms aforesaid.

Order pronounced in the open court on this 18th day of August, 2025 after the conclusion of the hearing.

**Sd/-
(VIMAL KUMAR)
JUDICIAL MEMBER**

**sd/-
(S.RIFAUR RAHMAN)
ACCOUNTANT MEMBER**

Dated: 18.08.2025

TS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**ASSISTANT REGISTRAR
ITAT, NEW DELHI**